# CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, Bangalore-560 038.

Dated: 2 1 JUL 1993

APPL ICAT 10	N NO(s)	25		193
Applicant(S)	v\$	Respond	dent(s)	B'lone.
To S. Lees	VS	KW.	mad	
Ramaswar Bangaloo	windlie	napparti	xqx2	Post.
Balicalco	2-33,			meson from
2 The Regi	cinal Dir	rectes, 2	my F	re Ods
メバインバナルスし	J TOUR CE	*	<u> </u>	•
Bionyper	112 angue	4 0	c? Coxt	water
Binnyper, 3. The Disectory Suc Buil	deria Kl	Ila Roc	ed, Ne	witter.
3 2 1 1 1 1	/	A /1		
SSIC Sus	OIC ST	a Artvo	ease, 1	
5 Shi mis-	CCA CCA	uplex,	courses	,
310000000	BOOK N	ancello	<b>86</b> -	
6. shi M. Pa	apanna	Advoto	-NC 1070	L XCGO
6.34 i.M. Pa Magadi Cl Bangalist	risd Kee		aya sa	
Bargaris	( TU )			

SUBJECT:- Forwarding of copies of the Order passed by the Central Administrative Tribunal, Bangalore Bench Bangalore.

Sencel

DEPUTY REGISTRAR
JUDICIAL BRANCHES

#### CENTRAL ADMINISTRATIVE TRIBUNAL: BANGALORE.

### DATED THIS THE 13TH DAY OF JULY, 1993.

#### PRESENT:

Hon'ble Mr. Justice P.K. Shyamsundar,

.. Vice-Chairman.

And

Hon'ble Mr. V. Ramakrishnan,

.. Member(A)

## APPLICATION NUMBER 25 OF 1993.

S.Louis, Aged 43 years, S/o A.Selvaraj, Muniswamappa Road, Ramaswamypalya, M.S.Nagar Post, Bangalore-560 033.

.. Applicant.

(By Dr.M.S.Nagaraja, Advocate)

v

- 1. The Regional Director, Employees State Insurance Corporation Karnataka Region, 10, Binny Fields, Binnypet, Bangalore-560 023.
- The Director General, Employees State Insurance Corporation, ESIC Building, Kotla Road, New Delhi.
- 3. The Chairman, Standing Committee, E.S.I.C., Shram Shakti Bhavan, NEW DELHI.

.. Respondents.

(By Sri M.Papanna, for the Respondents.)

This application having come up for hearing to-day, Hon'ble Vice-Chairman made the following:-

## ORDER

Dr. M.S.Nagaraja, learned counsel for the applicant says there is little use in these proceedings apparently having regard to the fact that the department itself had taken a decision to drop the ongoing departmental inquiry. In that connection the department has made an order dated 1-6-1993 the purport of which is that all further proceedings were dropped subject to administering a warning to the applicant and a copy of that warning be kept in the C.R.dossier of the applicant. Dr. Wagaraja says that the interdiction entered by the officer should

का भारति । अस्य सेव जयते )

not have found its way in the C.R.dossier of the applicant and that again is punitive action which could not have been taken unless preceded by a show cause notice etc. etc.

If the applicant is aggrieved by that part of the officer's order, he should take it up in a separate proceeding with the administration. Suffice it for us to say herein that with the respondent/department ordering dropping of the proceedings, this application does not survive for consideration and is, therefore, dismissed as having become unnecessary. The counsel for the respondents submits that all consequential benefits have already been paid to the applicant. But, then that is again a matter for the applicant to sort out with the department

if such benefits are not given to him.

Sd-

MEMBER(A)

VICE-CHAIR MAN.